



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 17th October, 2019

SRO 597 Whereas on 17-04-2019 Police Station Tarzoo received an information to the effect that some persons namely 01. Sajad Ahmad Rather S/O Khazir Muhamamd Rather R/O Takiybal Sopore, 02. Javaid Ahmad Bhat S/O Ghulam Rasool Bhat R/O Dag Mohalla Tarzoo, 03. Imtiyaz Ahmad Sheikh S/O Bashir Ahmad Sheikh R/O Khushal Colony Sopore, 4. Nasir Farooq Marazi S/O Farooq Ahmad Marazi R/O Khushal Colony Tulibal Sopore affiliated with Al-Badder, LeT & JeM outfit as OGWs were luring youth towards militancy and provide all logistic support/information regarding movement of Security Forces to the active terrorists in the areas; and

2. Whereas a case FIR No. 29/2019 U/S 13,16,18,20 ULA(P) Act was registered in P/S Tarzoo and investigation of the case was taken up; and

3. Whereas, during the course of investigation, the four accused persons were apprehended and from their possession, two matrix sheets each were recovered. On further investigation, based on their disclosure, arms and ammunition which includes 13 live cartridges of AK series, 04 UBGL grenades and 17 live cartridges were recovered; and

4. Whereas, based on the circumstantial and documentary evidence, and the statements recorded U/S 161 and 164-ACr-PC, seizures and recoveries, the investigating officer has established a prima facie case under sections 13, 18,20 ULA(P) besides other offences against the above four accused persons.. Being a juvenile one of the accused person namely Javaid Ahmad Bhat S/o Ghulam Rasool Bhat R/o Dag Mohalla Tarzoo was bailed by Juvenile Justice Board Baramulla on 04.05.2019, while the rest of the accused are on Judicial remand; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons, and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Sajad Ahmad Rather S/O Khazir Muhamamd Rather R/O Takiybal Sopore, 02. Javaid Ahmad Bhat S/O Ghulam Rasool Bhat R/O Dag Mohalla Tarzoo, 03. Imtiyaz Ahmad Sheikh S/O Bashir Ahmad Sheikh R/O Khushal Colony Sopore, 4. Nasir Farooq Marazi S/O Farooq Ahmad Marazi R/O Khushal Colony Tulibal Sopore for the commission of offences punishable U/S 13,18 & 20 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 29/2019 of Police Station Tarzoo.

By order of the Government of Jammu and Kashmir.

Sd/-


Principal Secretary to the Government
Home Department

Dated: 17.10.2019

No. Home/Pros/162/2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc/88/S/2019/59512-14 dated 3.09.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


17.10.19.
Under Secretary to the Government
Home Department